

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
IA-2013/2024
IN
IB-40/ND/2023

IN THE MATTER OF:

M/s. ASREC (India) Ltd. Petitioner/Applicant
Vs.
M/s. Shree Industries Ltd. (erstwhile Known as Respondent
Rama Finance Ltd.)

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 30.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Usha Singh, Adv., Ms. Eshna Kumar, Mr.
Lakshmi Kant Srivastava, Advs.
For the Respondent : Mr. Vishal Ganda, Mr. Devina Bhandari, Mr. Srijan
Jain, Advs., Mr. Gautam Singhal, RP in person

ORDER

IA-2013/2024

Heard the submissions made by the Ld. Counsel appearing for the Applicant. Issue notice to Respondents.

Ld. Counsel for the Resolution Professional accepts notice on behalf Resolution Professional and seeks time to file reply affidavit. One-week time granted for filing the reply affidavit.

List the matter for arguments **on 15.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay